

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 117
(IB)-434/ND/2021

IN THE MATTER OF:

Icons Projects India Pvt. Ltd.	...	Applicant
Vs.		
Shipra Estates Ltd.	...	Respondent

Order under Section 7 of IBC

Order delivered on 18.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Aseem Chaturvedi, Ms. Wamika Trehan, Mr. Shivank Diddi, Advocates
For the Respondent	: Mr. Manav Gupta, Ms. Gauri Rishi, Ms. Srishti Juneja, Mr. Sanampreet Singh, Advs.

ORDER

Learned Counsel for the Corporate Debtor accepts notice and undertakes to file reply within 2 weeks. Let copy be served during the course of the day through e-mail to the Learned Counsel for the Corporate Debtor. Rejoinder, if any, one week thereafter with the copy in advance to the other side.

List on **11.10.2021**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)